

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 348/GT/2014

Date: 26/08/2016

To

Chief Engineer (Commercial),
Damodar Valley Corporation
DVC Towers, VIP Road
Kolkata - 700054

Sir,

Subject: - **Petition No. 348/GT/2014**- Approval of tariff of Durgapur Thermal Power Station Unit III and IV for the period from 1.4.2014 to 31.03.2019.

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 5.9.2016:-

1. Certificate to the effect that all assets of the gross block as on 1.4.2014 are in service. In case any asset has been taken out from service, the same should be indicated along with the date of putting the asset in use, the date of taking out the asset from service.
2. Details of benefits envisaged on account of additional capitalization proposed under PAT scheme in 2014-15 and 2015-16 under Regulation 9(5) of the 2014 Tariff Regulations for each of the following additional capital expenditure:-

Particulars	Regulation	Additional Capital Expenditure (Rs lakh)
2014-15		
Unit 3- Improvement of Turbine Efficiency	9(5)	297.80
Unit 3- Replacement of age old steam jet air ejector (SJAЕ) by new one	9(5)	21.50
Unit 4- Installation of rotary vane wheel assembly in 6 nos. coal mill XRP 763	9(5)	45.00
2015-16		
Unit 3- Replacement of tube bunch for LP Htr 4 of Unit 3,, DTPS	9(5)	70.00

Unit 3- Refurbishment of boiler feed pumps	9(5)	662.25
Unit 4- Replacement of generator hydrogen cooler of TG Unit 4	9(5)	40.60
Unit 4- CAVT and CFD modeling spares of duct of boiler Unit 4	9(5)	100.00
Unit 4- Installation of rotary vane wheel assembly in 6 nos coal mill XRP 763	9(5)	15.00

3. Additional capital expenditure has been claimed towards replacement of equipment under Regulation 54 and 55 of the 2014 Tariff Regulations. In justification, it has been submitted that such items had already been allowed by the Commission during the period 2009-14, however due to several factors the job is still pending. In this regard, the proper reasons for the delay due to which each of these items have been spilled over from the period 2009-14 to period 2014-19 shall be explained.
4. The total coal yard storage capacity for Unit 7 and 8 in Million Tonnes shall be furnished.

In case the above said information is not filed within the specified date, the petition shall be heard and disposed on the basis of the information available on record.

Sd/-
(B. Sreekumar)
Deputy Chief (Legal)